



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 25]

नई दिल्ली, सोमवार, मार्च 16, 2009/फाल्गुन 25, 1930

No. 25]

NEW DELHI, MONDAY, MARCH 16, 2009 / PHALGUNA 25, 1930

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 16th March, 2009/Phalguna 25, 1930 (Saka)

The following Act of Parliament received the assent of the President on the 16th March, 2009, and is hereby published for general information:—

THE CENTRAL INDUSTRIAL SECURITY FORCE (AMENDMENT) ACT, 2009

No. 22 OF 2009

[16th March, 2009.]

An Act further to amend the Central Industrial Security Force Act, 1968.

BE it enacted by Parliament in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Central Industrial Security Force (Amendment) Act, 2009.

Short title and commencement.

(2) It shall be deemed to have come into force on the 10th day of January, 2009.

50 of 1968.

2. In the Central Industrial Security Force Act, 1968 (hereinafter referred to as the principal Act), in section 2,—

Amendment of section 2.

(a) after clause (ca), the following clause shall be inserted, namely:—

(cb) "joint venture" means a venture jointly undertaken by the Central Government or State Government with private industrial undertaking;'

(b) after clause (g), the following clause shall be inserted, namely:—

'(ga) "private industrial undertaking" means an industry owned, controlled or managed by a person other than the Central or State Government or any industrial undertaking in public sector;'

Amendment
of section 3.

3. In section 3 of the principal Act, in sub-section (1), after the words "industrial undertakings owned by that Government", the words ", joint venture or private industrial undertaking" shall be inserted.

Amendment
of section 4

4. In section 4 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) The Central Government may appoint a person to be the Director-General of the Force and such other supervisory officers as considered necessary."

Amendment
of section 7.

5. In section 7 of the principal Act, in sub-section (2),—

(i) for the words "an Inspector-General, a Deputy Inspector-General, a Commandant, a Deputy Commandant or an Assistant Commandant", the words "such other supervisory officers as considered necessary" shall be substituted;

(ii) after the words "industrial undertaking", the words ", joint venture or private industrial undertaking" shall be inserted.

Amendment
of section 10.

6. In section 10 of the principal Act,—

(i) in clause (c), after the word "safeguard", the words "any joint venture, private industrial undertaking and" shall be inserted;

(ii) in clause (h), after the words "any other duty", the words "within and outside India" shall be inserted.

Amendment
of section 14.

7. In section 14 of the principal Act,—

(a) in the marginal heading, after the words "public sector", the words ", joint venture or private sector" shall be inserted;

(b) in sub-section (1), after the words "public sector", the words ", joint venture or private sector" shall be inserted;

(c) in the proviso to sub-section (2), for the words "one month's notice", the words "three month's notice" shall be inserted.

Amendment
of section 15.

8. In section 15 of the principal Act, in sub-section (1), after the word "within", the words " or outside" shall be inserted.

Repeal and
saving

9. (1) The Central Industrial Security Force (Amendment) Ordinance, 2009 is hereby repealed. Ord. 2 of 2009.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

T.K. VISWANATHAN,
Secy. to the Govt. of India.